

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 07
(IB)-190(PB)/2017

IN THE MATTER OF:

Union Bank of India	Applicant/petitioner
Vs.		
Era Infra Engineering Limited	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 24.07.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP	Mr. Rajiv Chakraborty, RP
For the Applicant	Mr. Krishnendu Dutta, Ms. Wamika Trehan & Mr. Rahul Gupta, Advs. for IA-2576/2019
For the ARC	Mr. Anshuman Mohit Chaturvedi, Adv.
IA-2576/2019 & 2648/2020	Mr. Zoheb Hossain, Adv. for Enforcement Directorate

ORDER

At request, list these applications for hearing on 06.08.2020.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)